

Present: Ld. APP for the state.

Accused Tarun @ Parvesh and Harsh Dhingra @ Kala produced from one day police remand.

IO ASI Bhagwan Sahay in person.

Remand advocate in person.

It is submitted by the IO that despite efforts co-accused Tofiq could not be traced. He further submits that the inquiry with regard to the injuries of the accused is also in progress. IO is directed to file detailed report on the next date of hearing with regard to the same.

At this stage, IO has moved an application for 14 days J.C remand of the accused persons to ensure their appearance before the court and for further investigation and also. Further, there is a possibility that the accused persons might try to threaten the witness.

Submissions heard.

Considering the submissions made by the IO and the possibility that the accused might try to threaten the witness or try to commit the offence again cannot be ruled out, the accused persons are remanded to JC and be produced before the concerned court on 21.04.2020.

Jail superintendent is directed to ensure proper medical checkup of the accused before taking him into custody and make compliance of the COVID-19 guidelines and the quarantine procedure.

Copy of the order be given dasti to the IO as prayed for.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.648/18  
PS Shalimar Bagh  
U/s 302/452/120-B/174-A IPC  
07.04.2020

Supplementary charge sheet filed. It be checked and registered.

Present: Ld. APP for the state.

IO Inspector Rajender Singh in person.

Accused Mohd. Mustaq @ Gurjar is in J.C.

Supplementary charge sheet qua the accused is filed by the IO and the same is kept for consideration.

Let the charge sheet be put up before the concerned court on 21.04.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

Present: Ld. APP for the state.

Accused Sarfudin S/o Sh. Jalmuddin is in J.C.

Sh. R.R. Singh, Ld. Counsel for the accused.

This is an application filed on behalf of the accused U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 23.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO HC Dalip Singh. It is stated in the reply that the present FIR was registered on the complaint of Sh. Lakshay who has informed that on 17.03.2020 he locked his shop and on 18.03.2020, he found one LCD of Samsung company and some commodities of the shop being stolen. During the investigation the stolen case property was recovered from the possession of the accused alongwith some co-accused persons. It is stated by the IO that accused may not be granted bail as they are habitual offender.

I have heard the argument and perused the record.

In the present case the case property has been recovered and as per the report of the IO, there is no previous involvement or conviction of the accused with regard to the similar offence. Therefore, I am of the view that the custody of the accused is no more required as the investigation is almost complete qua the

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FIR No.111/20  
PS Kanjhawala  
U/s 380/457/411 IPC

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accused. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 10,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

Present: Ld. APP for the state.

Accused Dinesh @ Gitak produced after fresh arrest.

Sh. Rajroop Singh, Ld. Counsel for the accused.

IO SI Mohit in person.

Medical documents of the accused perused. There are certain abrasion over the right side of the face over the cheek and on the left elbow found on the MLC as recorded by the concerned doctor.

I have inquired from the accused about the injuries sustained by him. It is stated by the accused that he sustained injuries as he fell down on the road while trying to run.

An application for 14 days JC Remand of the accused is moved on behalf of the IO to ensure the appearance of the accused before the court and for further investigation. It is also stated by the IO that accused was apprehended from the spot by the local public while he was trying to run away alongwith the snatched mobile phone. It is also stated by the IO that there are previous involvement of the accused with regard to the similar offence and he has also been convicted in case E-FIR No.024065/16, U/s 379/411/34 IPC. Further, there is a possibility that the accused might try to threat the witness.

Submissions heard.

Considering the submissions made by the IO and the possibility that the accused might try to threat the witness or try to commit the offence again, the accused is remanded to JC and be produced before the concerned court on 21.04.2020.

Jail superintendent is directed to ensure proper medical checkup of the accused before taking him into custody and make compliance of the COVID-19 guidelines and the quarantine procedure.

Copy of the order be given dasti to the IO as prayed for.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.1092/18  
PS Vijay Nagar  
U/s 379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Rahul through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rahul is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No. 1278/19  
PS Shalimar Bagh  
U/s 380 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Ahjaj @ Musaddi through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ahjaj @ Musaddi is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.107/18  
PS Rohini South  
U/s 379 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Ahmed Ali through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ahmed is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.33346/19  
PS North Rohini  
U/s 379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Raj Kumar @ Raju through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Raj Kumar @ Raju is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.22418/19  
PS Subhash Place  
U/s 379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Amit through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Amit is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.32291/19  
PS Keshav Puram  
U/s 379/411/34 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Farid @ Rihan @ Mewati through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Farid @ Rihan @ Mewati is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.7903/19  
PS Mahendra Park  
U/s 379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Vinay @ Tempo through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vinay @ Tempo is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.29450/19  
PS Shalimar Bagh  
U/s 379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Neeraj @ Bhairav through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Neeraj @ Bhairav is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No. 032291/19  
PS Keshav Puram  
U/s 379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Iqramuddin through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Iqramuddin is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No. 47/20  
PS Bharat Nagar  
U/s379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Rupesh @ Raju Yadav through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rupesh @ Raju Yadav is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No. 205/20  
PS Shalimar Bagh  
U/s 356/379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Rahul @ Mota through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rahul @ Mota is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.80/20  
PS Raj Park  
U/s 33 D.Ex. Act  
07.04.2020

This is an interim bail application moved on behalf of accused Ravi through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ravi is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No. 46/20  
PS Sultan Puri  
U/s 380/411 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Raja Ram through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Raja Ram is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.42385/19  
PS Aman Vihar  
U/s 379/411 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Rahul through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rahul is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.480/19  
PS Paschim Vihar  
U/s 356/411/34 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Mohd. Aslam through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Mohd. Aslam is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.304/18  
PS Sultan Puri  
U/s356/379/34 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Amit through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Amit is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.27/19  
PS Sultan Puri  
U/s379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Abhimanyu through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Abhimanyu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.1032/19  
PS Mangol Puri  
U/s 380/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Ram through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ram is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No. 916/19  
PS Sultan Puri  
U/s 411 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Rashid Ahmed through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rashid Ahmed is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.142/15  
PS Keshav Puram  
U/s420/34 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Amrender through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

Before proceedings further with the application, I deemed it if to call reply to the application from the concerned PS as the matter pertains to the offence U/s 420 IPC.

Let the report be called for 09.04.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.371/19  
PS Rani Bagh  
U/s25/54/59 Arms Act  
07.04.2020

This is an interim bail application moved on behalf of accused Rahul through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rahul is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.68/20  
PS Begumpur  
U/s356/379/411/34 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Rafiq @ Guddan through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rafiq @ Guddan is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.55/20  
PS Budh Vihar  
U/s379/411 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Anu Sheikh through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Anu Sheikh is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.586/19  
PS Raj Park  
U/s 25 Arms Act  
07.04.2020

This is an interim bail application moved on behalf of accused Ajeet through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ajeet is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.235/11  
PS Shalimar Bagh  
U/s 25/54/59 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Ajay through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ajay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No. 323/19  
PS Shalimar Bagh  
U/s 25/54/59 Arms Act  
07.04.2020

This is an interim bail application moved on behalf of accused Anil @ Monu through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Anil @ Monu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No. 306/19  
PS Bharat Nagar  
U/s25/54/59 Arms Act  
07.04.2020

This is an interim bail application moved on behalf of accused Raju through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Raju is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.01/20  
PS Shalimar Bagh  
U/s 33 D.E. Act  
07.04.2020

This is an interim bail application moved on behalf of accused Ravi Kumar through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ravi Kumar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.57/20  
PS Shalimar Bagh  
U/s 324/452/34 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Rajesh through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rajesh is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.1456/19  
PS Mangol Puri  
U/s 379/411 IPC

07.04.2020

This is an interim bail application moved on behalf of accused Ankit through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Ankit is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

07.04.2020

This is an interim bail application moved on behalf of accused Rakesh @ Jati through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rakesh@ Jati is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020



FIR No. 173/11  
PS Kanjhawala  
U/s 323/342/506/34 IPC  
07.04.2020

This is an interim bail application moved on behalf of accused Rinku through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rinku is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.11/20  
PS South Rohini  
U/s 380/454/411 IPC  
State Vs. Dheeraj  
07.04.2020

This is an interim bail application moved on behalf of accused Dheeraj through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

LAC is absent.

Accused is in J.C.

As per the order dt. 05.04.2020, the bail order dt. 20.03.2020 pertaining to the accused has been placed on record by the concerned Ahlmad.

Perusal of the order dt. 20.03.2020 shows that the accused is granted bail in the sum of Rs. 40,000/- with a surety of the like amount. The bail application was moved on behalf of the accused by a private counsel and thereafter bail bonds have not been furnished till date.

In the light of the abovestated circumstances and facts, the interim bail application of the accused is not maintainable as he has already been granted regular bail by the concerned court. He is advised to furnish the bail bonds as per the order dt. 20.03.2020.

The present application stands disposed of.

Record be sent to the court concerned.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.61/20  
PS Begumpur  
U/s 25 Arms Act  
State Vs. Kapil  
07.04.2020

Present: Ld. APP for the state.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.95/20  
PS Subhash Place  
U/s 384/482/411 IPC  
State Vs. Rakesh Kumar  
07.04.2020

Present: Ld. APP for the state.

Accused is in J.C.

Sh. B.S. Rana, Ld. Counsel for the accused.

This is an application filed U/s 437 Cr. PC on behalf of the accused for regular bail.

It is stated in the application that the accused has been falsely implicated in the present case. Further, a conspiracy has been hatched against the accused by the complainant in connivance with the police officials. Ld. Counsel has also stated that the mother of the applicant/accused is suffering from cancer and there is no one to look after her as she has to be taken to the hospital for the cancer treatment. It is further stated that accused is also not getting proper medical treatment from the doctors in the hospital. It is further stated that the accused is in J.C since 19.02.2020.

Reply to the bail application is filed on behalf of the IO SI Dharamvir Singh. It has been stated by the IO in the reply that on 11.02.2020, the complainant was parking his vehicle in front of his house and that the accused came there and told the complainant that his video has been recorded at the time when he was taking massage in the massage parlour. Thereafter, an amount of Rs. 5 lakh was demanded from the complainant to settle the matter and was also threatened that the complainant may be arrested and his reputation will be at stake. Then with the help of CCTV footage, the accused was apprehended alongwith a motorcycle and the number on the motorcycle was found to be fake. An amount of Rs. 2 lakh was also recovered from the possession of the accused who was also found to be serving as Head Constable in Delhi Police. It is further

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stated in the reply that accused has also been arrested in case FIR No. 309/11, U/s 384/506/34 IPC, PS Crime Branch.

Ld. APP for the stated has also opposed the bail application of the accused.

I have heard the arguments and perused the record.

The allegations against the accused are serious in nature. Further there is a clear misuse of power by a public servant who was clearly aware about the law as prima facie evident on the basis of evidence that has been collected so far by the investigating agency. The accused is also found to be involved in another case and the possibility that he may be involved in more cases cannot be ruled out at this stage. The possibility of tempering the evidence and threatening the complainant is quiet high in the given circumstances. I also inquired from the Ld. Counsel for the accused about the family members of the accused and it was told that the family of the accused consists of his wife, one minor son, mother and one brother who is residing separately from the past 30 years. Therefore, the argument that there is no one to lookafter his ailing mother is not substantiated as other family members can take the mother of the accused to the hospital. Also the medical documents does not show any follow up treatment of the ailing mother of the accused in this month. Therefore no urgency is found in the bail application of the accused. The argument that accused is not being given proper medical treatment in the jail is also devoid of merits as the illness of the accused is not mentioned in the bail application and further the lack of treatment is also not explained. In totality, no urgent grounds are found in the bail application of the accused to enlarge him on

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FIR No.95/20  
PS Subhash Place  
U/s 384/482/411 IPC  
State Vs. Rakesh Kumar

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bail. On the other hand, the investigation of the case is still in progress and therefore, the bail application of the accused cannot be allowed at this stage. Accordingly, the same stands dismissed. Bail application stands disposed of.

Application alongwith the original order be sent to the court concerned.  
Copy of the order be provided to the IO as well as to the counsel for the accused.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020

FIR No.  
PS  
U/s

07.04.2020

This is an interim bail application moved on behalf of accused through Delhi  
Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/07.04.2020